mills (non-SSI) is highest i.e. 85 mills.

(d) to (f) The Government of India has enacted the Sick Industrial Companies (special provisions) Act, SICA, 1985 and established the Board of Industrial and Financial Reconstruction (BIFR) with a view to arranging the timely detection of sick and potentially sick companies and for the speedy determination of preventive, ameliorative and remedial measures which need to be taken in respect of such companies the rehabilitation schemes sanctioned by BIFR include various measures like restructuring the capital, induction of fresh funds by the promoters, merger with the other companies, change of management, provision for working capital and term loans by banks and financial institutions.

Modernisation of Textile Sector in U.P.

- 4108. PROF. M.M. AGARWAL: Will the Minister of TEXTILES be pleased to state:
- (a) whether Government have formulated any National Action Plan for modernisation of textile sector in the State of Uttar Pradesh;
 - (b) if so, the details thereof;
 - (c) if not, the reasons therefor, and
- (d) the effective measures being taken or proposed to be taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI GINGEE N. RAMACHANDRAN): (a) to (d) Government of India, Ministry of Textiles has launched a Technology Upgradation Fund Scheme (TUFS) for Textile and Jute Industries of the country, including the State of Uttar Pradesh, which is in operation since 1-4-1999 for a period of 5 years, i.e. upto 31-3-2004. There is no cap on funding under scheme. It is an open-ended scheme depending on the capacity of the industry to absorb funds in bankable and techno-economically feasible proposals. Loans under the scheme are extended by the nodal agencies/co-opted institutions to the identified segments of the industry for the projects in conformity with the scheme from their own resources. Government funding is limited to reimbursement of interest at 5% point on the interest charged by the lending agency on a project of Technology Upgradation in conformity with the scheme. Any viable textile unit, which is eligible as per the normal lending norms of the concerned financial institutions and fulfill the benchmark criteria of the scheme, can avail of the funds under the scheme.